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WP-16308-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE SANJAY DWIVEDI ON THE 30th OF JUNE, 2025

WRIT PETITION No. 16308 of 2025

RANJEET SHARMA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Navaneet Dubey - Advocate for petitioner.

Shri Vivek Sharma - Deputy Advocate General for respondents/State.

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

Learned counsel for respondent submits that bills of the petitioner are disputed.

The dispute emanates out of a works contract. Accordingly, the writ petition before this Court would not be maintainable. Petitioner would have to approach the arbitral Tribunal under the provisions of the Madhya Pradesh Madhyastham Adhikaran Adhiniyam, 1983.

In view thereof, the petition is dismissed reserving the right of the petitioner to invoke arbitration in terms of the Madhya Pradesh Madhyastham Adhikaran Adhiniyam, 1983.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (SANJAY DWIVEDI) JUDGE



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